

(i). Proper and regular maintenance of vehicles and other equipment.

(ii). Limiting time exposure of workers to excessive noise.

(iii). The workers employed shall be provided with protection equipment and earmuffs etc.

(iv). Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

(24). Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.

(25). Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with **Assistant Director, Ground Water Division, PWD, Dharmapuri.**

(26) Rain water harvesting to collect and utilize the entire water falling in land area should be provided by construction of a storage tank with a capacity of 5,00,000 litres and the rain water harvested in the entire quarry area should be stored in it and used for the quarry purpose like dust prevention, wet drilling, providing water for green belt etc.

(27). Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

(28). Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

(29). The following measures are to be adopted to control erosion of dumps:-

(i). Retention/ toe walls shall be provided at the foot of the dumps.

(ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

(30). Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.

(31). Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(32). Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the (lease area and only the overflow after allowing settling of soil be let into the

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nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season. **Photographs of the silt trap should be furnished before commencing quarry operation.**

(33). The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, **that the ground water is getting depleted due to the quarrying activity, necessary corrective measures shall be carried out. The Assistant Director Ground water Division, PWD Dharmapuri shall monitor.**

(34). No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

(35). To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution **and it should be monitored by the District Environmental Engineer, TNPCB, Krishnagiri on yearly basis.**

(36). It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.

(37). It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site

(38). Ground water quality monitoring should be conducted once in 3 Months.

(39). Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.

(40). Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI **once in three months.**

(41). Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI **periodically once in six months.**

(42). Bunds should be provided at the boundary of the project site and it should be properly maintained.

(43). The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.

(44). At least 10 Neem trees should be planted around the boundary of the quarry site.

(45). Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.

(46). The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity.

(47). The Project Proponent shall provide solar lighting system to the nearby villages.

(48). The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.

(49). Rainwater shall be pumped out Via Settling Tank only

(50). Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.

(51). As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.

(52). The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

(53) Safety equipments to be provided to all the employees.

(54) Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai

(55) The Assistant / Deputy Director Department of Geology and Mining shall ensure that the proponent has engaged the blaster with valid Blasting license /certificate obtained from the competent authority before execution of mining lease.

(56) The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.

(57) The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.

(58) The proponent shall furnish the data obtained from the Public Works Department regarding the details of ground water table in the quarry site.

(59) The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh case before execution of mining lease.

(60) The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.

(61) Heavy earth machinery equipments if utilized, after getting approval from the competent authority.

(62) The environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Krishnagiri.

(63) The Assistant Director Public Works Department, Ground Water Division Dharmapuri shall monitor, whether the quarrying activity is carried out above the ground water level on yearly basis.

(64) NOC for sanitary certificate shall be obtained from the Deputy Director of Health Services, Krishnagiri.

(65) **Yearly** medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Krishnagiri.

(66) **Closed circuit camera should be erected at the quarry site and the passage of vehicles in and out of the quarry should be recorded and the footage of the recordings of the camera should be maintained and should be produced before the enforcing officials when ever called for.**

(67) **Vehicles used for transportation of quarried materials should be fitted with GPS and monitored.**

(68) **Pit Mouth register should be maintained in online**

(69) **Auditor report on the annual turnover amount should be submitted to the District Collector within one month from the end of the financial year.**

(70) 02.5% of the turn over amount should be utilized for the CSR activity after consultation with the District Collector.

B. General Conditions:

- (1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- (2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- (3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Tamil Nadu.
- (4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- (5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- (7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- (8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- (9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.
- (10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
- (11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

(12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

(13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.

(14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.

(15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its regional office located at Chennai.

(16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

(17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance

(18) The DEIAA, Krishnagiri may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.

(19) The DEIAA, Krishnagiri may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA.TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.

(20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

(21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

(22) Afforestation area should be i

h suitable trees.

(23) Adequate green belt area shall be developed as proposed.

(24) The Periodical analysis of Air, dust, vibration and noise to be done while mining

(25) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.

(26) Any appeal against this environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act 2010.

OIC

4/2/19
CHAIRMAN DEIAA-KGI/
DISTRICT COLLECTOR,
KRISHNAGIRI.

Copy to

2/29/18

27/8/18

27/8/18

1. The Secretary, Ministry of Mines, Government of India , Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Member Secretary, State Level Environmental Impact Assessment Authority Tamil Nadu Panagal Building Saidapet, Chennai
7. The Chairman Tamil Nadu Pollution Control Board, 76.Mount Salai (Guindy, Chennai-32)
8. The Commissioner of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. File No.03/ DEIAA/KGI/2018.

PROCEEDINGS OF THE DISTRICT COLLECTOR, KRISHNAGIRI**Present: Dr. S. Prabhakar, I.A.S.,**

Roc. 165/2011/Mines

Dated: .06.2019

Sub: Mines and Minerals - Minor Mineral rough stone - Krishnagiri District and Taluk - Kallukurki Village Government Land S.F.No. 399/1- over an Extent of 5.00.0 Hectares - Precise area given for the grant of Quarry lease for rough stone to Thiru M. Venkatraman S/o M.Muniappan 3/245 Azad Nagar, Krishnagiri for 2 years and 9 months in order to comply with the Hon'ble High Court order dated 30.08.2017 in W.A No. 953/2017 and C.M.P. No. 13762/2017 and to compensate the loss of lease period - Approved mining plan, prior clearance from the District Level Environmental Impact Assessment Authority Krishnagiri submitted - Orders issued - reg.

- Ref: 1. Representation of Thiru M.Venkatraman dated 21.03.2016
2. The Hon'ble High Court Madras order dated 08.03.2016 in WMP No. 1838/2016 in W.P No. 2114/2016.
3. Writ Appeal No.983/2017 filed against the Hon'ble High Court order dated 30.08.2017 in C.M.P No. 13762/2017 in W.P.No.2114/2016.
4. The District Collector, Krishnagiri Lr.Roc.No. 165/2011/ Mines dated 05.02.2018.
5. The Deputy Director, Geology and Mining, Krishnagiri Lr.Roc.No.165/2011 (Mines) dated 06.04.2018.
6. The District Environmental Clearance Lr No. 03 DEIAA-KGI/EC No. 32/2018 dated 27.08.2018.

ORDER:

Thiru M. Venkatraman S/o M.Muniappan, D.No. 3/245 Azad Nagar Krishnagiri Town and District had been granted a quarry lease for rough stone over an extent of 5.00.0 Hects in Government land S.F. No. 399/1 (Part-A) of Kallukurukki Village of Krishnagiri Taluk and District under Tender -Cum - Auction system for a period of five years from 11.06.2010 to 10.06.2015 under the provisions of Rule 8 (6) (b) of Tamil Nadu Minor Mineral Concession Rules, 1959 vide in the proceedings of the District Collector, Krishnagiri in Roc. No. 612/2009/

Mines dated 27.10.2009. The lessee had not carried out any quarrying activity from 11.06.2010 to 10.03.2013.

2. Thiru M. Venkatraman had stated that even though the lease deed had been executed on 11.06.2010, the lease granted area had been demarcated based on the Hon'ble High Court order dated 27.11.2012 in W.P No. 30780/2012 only on 28.01.2013 and he had commenced the quarry operations from 11.03.2013 only and thus a non operative period of 2 years and 9 months had occurred and requested the District Collector Krishnagiri to permit him to continue the quarry operation for the said period of 2 years and 9 months and to direct the issuance of transport permit for the said non operative period of 2 yeears and 9 months from 11.06.2015.

3. Subsequently, Thiru Venkatraman had filed W.P No. 11236/2015 in the Hon'ble High Court Madras with a prayer to issue a Writ of Mandamus directing the Respondent (The District Collector, Krishnagiri) to permit the petitioner to quarry and transport the stones from the lease hold lands bearing S.F No. 399/1 (part-A) admeasuring 5.00.0 hect in Kallukurukki Village, Krishnagiri Taluk and District for a period of two years and nine months from the date of issue of transport permit after 11.06.2015 (expiry of the original lease period) and to issue an order of interim injunction restraining the Respondent and his officials in any way interfering with petitioner's right to quarry and transport the stones from the lease hold area.

4. The Hon'ble High Court of Madras in the order dated 08.03.2016 in W.M.P No.1838/2016 in W.P. No.2114/2016 have allowed writ petition with a direction to the respondents to grant lease for the non operative period of two years and nine months.

5. The Hon'ble High Court Madras in the order dated 30.05.2017 in W.A.No. 983/2017 and C.M.P.No.13762/2017 had dismissed the Writ Appeal with a direction to the appellants (The District Collector) to reconsider the extending the period of lease.

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6. As per the above said order of the Hon'ble High Court, Madras, ~~and~~ Thiru M. Venkatraman had been proposed to operate the rough stone quarry situated over an extent of 5.00.0 Hects, in S.F.No. 399/1 (Part-A) of Kothapetta Village Krishnagiri Taluk and District for a period of 2 years and 9 months from the date of grant and he had been directed vide the reference 4th cited, to submit the approved mining plan clearance of District Level Environmental Impact Assessment Authority Krishnagiri and Consent of the Tamil Nadu Pollution Control Board within the prescribed time limit.

7. The applicant had submitted the draft mining plan for approval and the same was approved by the Deputy Director of Geology and Mining vide in the reference 5th cited and he had submitted the Environment clearance issued by the District Level Environment Impact Assessment Authority Krishnagiri vide in the reference 6th cited and remitted Rs. 2,063/- as area assessment vide challan No nil dated 18.03.2019. He had also produced the challan No. nil dated 14.6.2019 for Rs. 1,25,000/- towards the remittance of 10% difference amount as security deposit.

8. In view of the above the quarry lease for rough stone is granted to Thiru.M.Venkatraman over an extent of 5.00.0.Hects in Government land S.F.No. 366/1 (Part -A) of Kothapetta village of Krishnagiri Taluk and District in order to comply the Hon'ble High Court order dated 30.08.2017 in W.A No. 983/2017 and CMP NO. 13762/2017 to compensate the loss of lease period for the non operative period of two years and nine months from the date of execution of lease deed. Subject to the conditions stipulated in the Krishnagiri District Collector Proceedings Roc. 612/2009/Mines-1 dated 27.10.2009 and to the following conditions.

9) a) . The grantee should sent the notice for operating the quarry to Director of Mines safety, Bangalore.

b) Quarrying operation should carried out only after appointing Mines Manager, Mines Mate and Foremen.

c) At any cost the blasting activity should be carried out under the Supervision of Mines Manger / Mines mate

d). If any accident occur in the quarry area the lessees should give intimation to the Director of Mines safety Bangalore and District Collector, Krishnagiri at once and lessee is solely responsible for any violation.

10 I) சிறப்பு நிபந்தனைகள்:

- i. குவாரி குத்தகை வழங்க உத்தேசிக்கப்பட்டுள்ள குவாரிக்கு அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளியும், அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.
- ii. அருகிலுள்ள கிராம சாலைகளுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும், இதர நெடுஞ்சாலைகளுக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.

II) சாதாரண கற்குவாரி பணி செய்வதற்கான நிபந்தனைகள்:

- (1) குத்தகை காலம், குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றும் நாளிலிருந்து இரண்டு ஆண்டு ஒன்பது மாதங்களாகும்.
- (2) குவாரி குத்தகை வழங்கப்பட்ட இடத்தில் குவாரி செய்யும் வேலிக்கல்/ குண்டுக்கல்/ கட்டுக்கல்/ சக்கை மற்றும் ஜல்லி ஆகியவற்றை மேற்படி இடத்திலிருந்து வெளியில் எடுத்துச் செல்வதற்கு முன்பு அவை ஒவ்வொன்றிற்கும் அவற்றிற்குரிய வீதத்தில் சீனியரேஜ் தீர்வை செலுத்தி கிருஷ்ணகிரி, பர்மிட் மற்றும் நடைச்சீட்டு பெற்ற பின்புதான் மேற்படி கனிமங்களை குவாரியிலிருந்து வெளியில் எடுத்துச் செல்ல வேண்டும். 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், இணைப்பு II-ல் அவ்வப்போது அரசால் நிர்ணயிக்கப்படும் வீதத்தில் பரப்பு தீர்வை செலுத்த வேண்டும். மேற்கண்ட தொகையைத் தவிர அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் இதர தொகைகளையும் குத்தகைதாரர் செலுத்த வேண்டும்.
- (3) குத்தகை இடத்திற்கு அருகிலுள்ள குடியிருப்புகள், கட்டடங்கள், நீர்நிலைகள், குளங்களின் கரைகள், மரங்கள், சாலைகள், வண்டிப்பாதைகள், நடைபாதைகள் மற்றும் இதர பொதுச் சொத்துக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
- (4) குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகாமையில் உள்ள பட்டாதாரர்கள் மற்றும் பொது மக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
- (5) அ) குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகிலுள்ள ரயில்பாதைகள், சாலைகள், மின்சாரம் மற்றும் தொலைபேசி கம்பிகளுக்கு 50 மீட்டரும், குடியிருப்பு பகுதியிலிருந்து 300 மீட்டரும், நடைபாதைகள், கிராம சாலைகளுக்கு 10 மீட்டரும் பாதுகாப்பு இடைவெளி விட்டு குவாரி செய்ய வேண்டும்.
ஆ) அருகிலுள்ள அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
இ) அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
- (6) மாவட்ட ஆட்சித்தலைவர். (அல்லது) அரசால் அதிகாரம் வழங்கப்பட்ட அலுவலரை குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிடவும், குவாரி பதிவேடுகள், ஆவணங்கள் மற்றும் கணக்கை சரிபார்க்கவும் அனுமதிக்க வேண்டும். இது சம்மந்தமாக அவர்கள் கோரும் அவைத்து விவரங்களையும் வழங்க வேண்டும்.

- (7) சுற்றுப்புற சூழ்நிலை பாதுகாப்பு, கனிம பாதுகாப்பு, தொழிலாளர் பாதுகாப்பு முதலியவற்றைக் கருத்தில் கொண்டு விஞ்ஞான அடிப்படையில் திறமையுடன் முறையாகக் குவாரி செய்ய வேண்டும்.
- (8) மாவட்ட ஆட்சித்தலைவர் மற்றும் ஆணையர், புவியியல் மற்றும் சுரங்கத்துறை, ஆகியோரால் அதிகாரம் வழங்கப்பட்ட அலுவலரை மேலே பத்தி (5)-ல் குறிப்பிட்டுள்ள நிபந்தனைகள் தொடர்பாகவும், மேற்கண்ட அலுவலர்களின் ஆணையை நிறைவேற்றவும் குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிட அனுமதிக்க வேண்டும்.
- (9) குத்தகைதாரரின் செலவில் குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றி அதனை பதிவு செய்வதற்கு முன்பு குத்தகை இடத்தில் குவாரி மற்றும் இது சம்மந்தப்பட்ட வேலைகளைத் தொடங்கக்கூடாது.
- (10) குத்தகை வழங்கப்பட்டுள்ள இடத்திற்குள் எல்லையிலிருந்து 7.5 மீட்டர் தூரத்திற்குள் குவாரி செய்யக் கூடாது.
- (11) பொது சாலைகளிலிருந்து குத்தகை வழங்கப்பட்ட இடத்திற்குச் செல்ல பாதை வசதி குத்தகைதாரர் சொந்த பொறுப்பில் செய்து கொள்ள வேண்டும்.
- (12) குத்தகை ஒப்பந்தப்பத்திரத்துடன் இணைத்துள்ள வரைபடத்தில் காட்டியுள்ள குத்தகை இடத்தைச் சுற்றிலும் எல்லைக்கற்கள் நட்டு அவற்றைச் சரியானபடி பராமரிக்க வேண்டும்.
- (13) 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் இணைப்பு XII மற்றும் XII-ல் உள்ள படிவங்களில் முறையே இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டினைத் தயார் செய்து அவற்றில் மாவட்ட ஆட்சித்தலைவரால் அதிகாரம் வழங்கப்பட்ட அலுவலரின் கையொப்ப முத்திரை மற்றும் அலுவலக முத்திரைகள் பெற்று குவாரியிலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி ஆகியவற்றை வெளியில் எடுத்துச் செல்லும் ஒவ்வொரு வாகனத்திற்கும் ஒவ்வொரு நடைக்கும் வழங்கப்படவேண்டும். குண்டுக்கல், கட்டுக்கல், சக்கைகல், ஜல்லி ஆகியவற்றை ஏற்றிச் செல்லும் ஒவ்வொரு வாகனமும் அதனைச் சோதனைச் செய்வதற்கு அதிகாரம் பெற்ற அலுவலர் சோதனைச் செய்யும்போது நடைச்சீட்டினைக் காண்பிக்க வேண்டும். இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டின் நகல்களை குவாரியில் வைத்திருக்க வேண்டும். முறையான இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டுகள் இல்லாமல் கனிமங்களை ஏற்றிச் செல்லும் வாகனங்கள் 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் மற்றும் சுரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம், 1957-ன்படி கைப்பற்றப்பட்டு, குத்தகைதாரர் மீது நடவடிக்கை எடுக்கப்படுவதுடன் குவாரிக் குத்தகையையும் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
- (14) குத்தகை வழங்கப்பட்ட இடத்தை குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி குவாரி செய்ய மட்டும் பயன்படுத்த வேண்டும். குத்தகை உரிம ஆணை அல்லது குத்தகை ஒப்பந்தப்பத்திரத்தில் தவறுதலாக கனிம விவரம் குறிக்கப்பட்டு இருந்தால் அதனை எந்த நேரத்திலும் திருத்துவதற்கு மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகைதாரர் அதனடிப்படையில் எந்த உரிமையும் கோரமுடியாது.
- (15) மெருகேற்றுவதற்கும், அயல் நாட்டிற்கு ஏற்றுமதி செய்வதற்கும் பயன்படும் பெரிய கற்குண்டங்கள் வடிவத்தில் கற்குவாரி செய்யக் கூடாது.
- (16) குத்தகை ஒப்பந்தப்பத்திரத்தில் குறிக்கப்படாத வேறு ஏதாவதொரு கனிமம் கிடைத்தால், அதனை சம்மந்தப்பட்ட அலுவலரின் அனுமதியைப் பெறாமலும், அதற்குரிய சீனியரேஜ் தொகையைச் செலுத்தாமலும் எடுக்கக்கூடாது. புதிய கனிமம் கிடைத்த விவரத்தை 30 தினங்களுக்குள் தெரிவிக்காமல் எடுத்துச் சென்றால் இக்குற்றத்திற்கு அந்த கனிமத்திற்குரிய சாதாரண சீனியரேஜ் கட்டணத்தைப்போல் 15 மடங்குவரை மாவட்ட ஆட்சித்தலைவரால் அபராதம் விதித்து வசூலிக்கப்படும்.

- (17) குத்தகை காலம் முடிந்தபிறகு, குத்தகை வழங்கப்பட்ட இடத்திலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லியை குவாரி செய்து வெளியில் எடுத்துச் செல்ல குத்தகைதாரருக்கு உரிமையில்லை.
- (18) குத்தகை காலம் முடிவடைந்த பிறகு குத்தகை இடத்தில் எஞ்சின், மெஷின் போன்ற எந்தவிதமான தளவாட பொருட்களையும் வைத்திருக்கக்கூடாது. அவற்றை குத்தகை காலத்தில் கடைசி நாளன்று குத்தகைதாரர் எடுத்துச் சென்றுவிட வேண்டும்.
- (19) குத்தகையை வேறு எவருக்கும் உள் குத்தகைக்கு விடக்கூடாது.
- (20) குவாரி செய்வதில் இழப்பு ஏற்படின் நஷ்டஈடு கேட்கக்கூடாது.
- (21) குவாரியில் வேலை செய்யும் தொழிலாளர்கள் மற்றும் இதர நபர்களுக்கு விபத்து ஏதாவது ஏற்படின் அதற்கு முழுப் பொறுப்பினையும் குத்தகைதாரரைச்சேரும். இதற்கு அரசு பொறுப்பல்ல.
- (22) அரசுக்கு செலுத்த வேண்டிய தொகையை உரிய காலத்திற்குள் செலுத்தவில்லை என்றால் அத்தொகை 24 % அல்லது அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் வீதத்தில் வட்டியுடன் குத்தகைதாரரிடமிருந்து வசூலிக்கப்படும்.
- (23) அரசுக்கு செலுத்த வேண்டிய பாக்கித் தொகை தமிழ்நாடு வருவாய் வசூல் சட்டம் 1864-ன் கீழ் வசூலிக்கப்படும்.
- (24) குத்தகை நிபந்தனைகள், 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், அரசு, ஆணையர்,, புவியியல் மற்றும் சுரங்கத்துறை, மாவட்ட ஆட்சித்தலைவர் ஆகியோரது ஆணைகள் மீறப்படின் மீறலுக்கு அபராதம் விதிப்பதோடு அல்லாமல் குத்தகைதாரருக்கு நேர்முக விசாரணைக்கு வாய்ப்பளித்த பின்பு குத்தகை உரிமம் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
- (25) அரசின் அவ்வப்போதைய ஆணைகளுக்கேற்ப நிபந்தனைகளை மாற்றி அமைக்கவோ, நீக்கவோ, கூடுதலாக சேர்க்கவோ, மாவட்ட ஆட்சித்தலைவருக்கு முழு அதிகாரம் உண்டு.
- (26) மேற்கூறிய நிபந்தனைகளுடன் 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், சுரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம் 1957, மாவட்ட ஆட்சித்தலைவர் ஆகியோரால் அவ்வப்போது பிறப்பிக்கப்படும் ஆணைகள் குத்தகைதாரரைக் கட்டுப்படுத்தும்.
- (27) குவாரிகள்/சுரங்கங்களுக்கு பொருந்தக்கூடிய தொழிலாளர் சட்டங்களுக்கு கட்டுப்பட்டு குத்தகைதாரர் குவாரி செய்யவேண்டும். தவறினால் சம்மந்தப்பட்ட அரசின் சட்டப்பூர்வமான நடவடிக்கைகளுக்கு குத்தகைதாரர் உள்ளாக வேண்டி இருக்கும்.
- (28) இந்திய வெடிமருந்து சட்டம் 1884 (Central Act IV of 1884)-ன்படி உரிய வெடிமருந்து உரிமம் பெற்று குத்தகைதாரர் பாறைகளை வெடிவைத்து உடைக்க வேண்டும். தவறும் பட்சத்தில் குத்தகைதாரர் கடும்தண்டனைக்கு உள்ளாக வேண்டியிருக்கும்.
- (29) குத்தகைதாரர் குவாரியில் குழந்தை தொழிலாளர்களை பணியமர்த்தக்கூடாது.

11) a) The lessee should get the consent for operation from the Tamil Nadu Pollution Control Board before the commencement of quarrying operation.

b) The conditions imposed by the Tamil Nadu Pollution Control Board in the consent to establishment in Air and Water Pollution Act should be strictly adhered and the consent should be renewed periodically.

c) The Environment Clearance issued by the DEIAA, Tamil Nadu should be renewed within the prescribed time limit.

12) Conditions imposed by the DEIAA.

1. (i) The Environmental Clearance is granted to Mining of Rough Stone for the production quantity of 1274605 Cu.m of Rough stone for the period of 2 Years 9 Months from the date of execution of the Mining lease period.

(ii) Depth of mining permitted = 51 mts. (including topsoil and burden) for a period Upto 2 years 9 months. After reaching 44 mts Bgl. Depth, further quarry should be carried out, after obtaining NOC from PWD Ground water division.

2. A. Conditions to be complied before the commencing of mining operation

- (1). The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
- (2). NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
- (3). The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
- (4). A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
- (5). Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- (6). The proponent shall ensure that First Aid Box is available at site.
- (7). The excavation activity shall not alter the natural drainage pattern of the area.
- (8) The excavated pit shall be restored by the project proponent for useful purposes.
- (9). The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
- (10). The quarrying operation shall be restricted between 7 AM and 5 PM.

(11). The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.

(12). A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.

(13). Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.

(14). The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.

(15). Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

(16). Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.

(17). The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.

(18). Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.

(19). A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.

(20). The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.(GLC= Ground Level Concentration), (NAAQ=Noise and Ambient Air Quality),

(21). The following measures are to be implemented to reduce Air Pollution during transportation of mineral

(i). Roads shall be graded to mitigate the dust emission.

(ii). Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.

(22). The following measures are to be implemented to reduce Noise Pollution

(i). Proper and regular maintenance of vehicles and other equipment.

(ii). Limiting time exposure of workers to excessive noise.

(iii). The workers employed shall be provided with protection equipment and earmuffs etc.

(iv). Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

(23). Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.

(24). Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Assistant Director, Ground Water Division, PWD, Dharmapuri.

(25) Rain water harvesting to collect and utilize the entire water falling in land area should be provided by construction of a storage tank with a capacity of 5,00,000 litres and the rain water harvested in the entire quarry area should be stored in it and used for the quarry purpose like dust prevention, wet drilling providing water for green belt etc

(26). Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

(27). Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

(28). The following measures are to be adopted to control erosion of dumps:-

(i). Retention/ toe walls shall be provided at the foot of the dumps.

(ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

(29). Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes

(Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.

(30). Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(31). Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the (lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season. Photographs of the silt trap should be furnished before commencing quarry operation.

(32). The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, That the ground water is getting depleted due to the quarrying activity, necessary corrective measures shall be carried out. The Assistant Director ground water Division, PWD Dharmapuri shall monitor.

(33). No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

(34). To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution and it should be monitored by the District Environmental Engineer, TNPCB, Hosur on yearly basis.

(35). It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.

- (36). It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
- (37). Ground water quality monitoring should be conducted once in 3 Months.
- (38). Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
- (39). Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.
- (40). Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.
- (41). Bunds to be provided at the boundary of the project site and it should be properly maintained.
- (42). The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
- (43). At least 10 Neem trees should be planted around the boundary of the quarry site.
- (44). Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
- (45). The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity.
- (46). The Project Proponent shall provide solar lighting system to the nearby villages
- (47). The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
- (48). Rainwater shall be pumped out Via Settling Tank only
- (49). Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.

(50). As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.

(51). The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

(52) Safety equipments to be provided to all the employees.

(53) Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai

(54) The Assistant / Deputy Director Department of Geology and Mining shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease.

(55) The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.

(56) The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.

(57) The Proponent shall furnish the data obtained from the Public works Department regarding the details of ground water table in the quarry site.

(58) The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.

(59) The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.

(60) Heavy earth machinery equipments if utilized, after getting approval from the competent authority.

(61) The environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur.

(62) The Assistant Director Public works Department, Ground water Division Dharmapuri shall monitor whether the quarrying activity is carried out above the ground water level on yearly basis.

(63) NOC for sanitary certificate shall obtained from the Deputy Director of Health services, Krishnagiri.

(64) Yearly medical examination of the quarry workers should be carried out by the registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services Krishnagiri.

(65) Closed circuit camera should be erected at the quarry site and the passage of vehicles in and out of the quarry should be recorded and the footage of the recordings of the camera should be maintained and should be produced before the enforcing officials when ever called for.

(66) Vehicles used for transportation of quarried materials should be fitted with GPS and monitored and vehicles should not carry the products more than the quantity allowed in the registration certificate.

(67) Pit Mouth register should be maintained in online.

(68) Auditor report on the annual turnover amount should be submitted to the District Collector within one month from the end of the financial year.

(69) 02.5% of the turn over amount should be utilized for the CSR activity after consultation with the District Collector.

B. General Conditions:

(1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.

(2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.

(3) No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.

(4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.

(5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer